

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KRISHNA PREMIUM CARE SERVICES LLP

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KRISHNA PREMIUM CARE SERVICES LLP
2.	Date of incorporation of corporate debtor	28.01.2016
3.	Authority under which corporate debtor is incorporated / registered	LIMITED LIABILITY PARTNERSHIP ACT, 2008 [AS AMENDED BY THE LIMITED LIABILITY PARTNERSHIP (AMENDMENT) ACT, 2021]
4.	Corporate Identity No. of corporate debtor	AAF-5769
5.	Address of the registered office and principal office (if any) of corporate debtor	H.No.1-18/1, Prabhat Nagar Colony, Dilsukhnagar, Hyderabad, Rangareddy Dist Telangana 500060
6.	Insolvency commencement date in respect of corporate debtor	10.04.2023
7.	Estimated date of closure of insolvency resolution process	06.10.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	BOGA RAM NARAYANA Reg. No: IBBI/IPA-003/IPAICAIN0401/2022-2023/14095
9.	Address and e-mail of the interim resolution professional, as registered with the Board	BOGA RAM NARAYANA VILLA 58, MY HOME ANKURA, TELLAPUR (V) RC PURAM (M), SANGA REDDY Dist. Telangana State 502 032 E-mail: ramnboga@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A-710 Usha Enclave, Navodaya Colony, Srinagar Colony Extn, Yellareddiguda, Nr SatyasaiNigamagamam, Hyderabad, Telangana ,500073 E-mail: krishnapremiumcareirp@gmail.com
11.	Last date for submission of claims	25.04.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As given in Col. 10 above.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of the **M/s.KRISHNA PREMIUM CARE SERVICES LLP** on 10.04.2023.

The creditors of **M/s.KRISHNA PREMIUM CARE SERVICES LLP** are hereby called upon to submit their claims with proof on or before 25.04.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

BOGA RAM NARAYANA

Interim Resolution Professional



Date: 14.04.2023 M/s.KRISHNA PREMIUM CARE SERVICES LLP

Place: Hyderabad

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(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**FOR THE ATTENTION OF THE CREDITORS OF KRISHNA PREMIUM CARE SERVICES LLP****RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	KRISHNA PREMIUM CARE SERVICES LLP
2.	Date of Incorporation Of Corporate Debtor	28.01.2016
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	LIMITED LIABILITY PARTNERSHIP ACT, 2008 [AS AMENDED BY THE LIMITED LIABILITY PARTNERSHIP (AMENDMENT) ACT, 2021]
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	AAF-5769
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	H.No.1-18/1, Prabhat Nagar Colony, Dilsukhnagar, Hyderabad, RangareddyDist Telangana 500060
6.	Insolvency commencement date in respect of Corporate Debtor	10.04.2023
7.	Estimated date of closure of insolvency resolution process	06.10.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	BOGA RAM NARAYANA Reg. No: IBBI/PA-003/PAICAIN0401/2022-2023/14095
9.	Address and e-mail of the interim resolution professional, as registered with the Board	BOGA RAM NARAYANA VILLA 58, MY HOME ANKURA, TELLAPUR (V) RC PURAM (M), SANGA REDDY Dist. Telangana State 502 032. E-mail: ramnoga@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	A-710-Usha Enclave, Navodaya Colony, Srinagar Colony Extn, Yellareddiguda, Nr Satyasai Nigamagamam, Hyderabad, Telangana ,500073 E-mail: krishnapremiumcareirp@gmail.com
11.	Last date for submission of claims	25.04.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
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BOGA RAM NARAYANA

Interim Resolution Professional

M/s.KRISHNA PREMIUM CARE SERVICES LLP

Date: 14.04.2023

Place: Hyderabad